

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/RP/2020**  
**in**  
**Petition No. 240/GT/2017 &**  
**Petition No. 240/GT/2017**

- Subject : Petition for review of Commission's order dated 22.1.2020 in Petition No. 241/GT/2017 & 240/GT/2017 for determination of the tariff for Muzaffarpur Thermal Power Station, Stage-I, Unit-2 (110 MW) for the period from COD (15.10.2010) to 31.3.2014 and for Stage-I (220 MW) for the period from 1.4.2014 to 31.3.2019.
- Petitioner : Kanti Bijli Utpadan Nigam Limited
- Respondents : Bihar State Power Holding Company Ltd & 2 ors
- Date of Hearing : **18.6.2021**
- Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member
- Parties present : Ms. Poorva Saigal, Advocate, KBUNL  
Ms. Tanya Sareen, Advocate, KBUNL  
Shri Shashwat Kumar, Advocate, BSPHCL  
Shri Rahul Chouhan, Advocate, BSPHCL  
Shri Zafir Ahmed, Advocate, BSPHCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner pointed out to certain arithmetical errors which had crept in the Commission's order dated 22.1.2020 in Petition Nos. 240/GT/2017 and 241/GT/2017 and submitted that the review petition may be allowed after rectification of the errors.

3. The learned counsel for the Respondent, BSPHCL submitted that the respondent has filed appeal against the Commission's order dated 22.1.2020 in Petition Nos. 240/GT/2017 and 241/GT/2017 on different grounds. He, however, submitted that the reply filed by the Respondent may be considered while disposing of the review petition.

4. Accordingly, the Commission reserved its order in the review petition.

**By order of the Commission**

**Sd/-**  
B. Sreekumar  
Joint Chief (Law)

